

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON 20.09.2022 at 12.30 PM THROUGH VIDEO CONFERENCING

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PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT  
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

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IN THE MATTER OF : Power Car India Pvt Ltd

MAIN PETITION NUMBER : IBA/454/2020

(IA/MA) APPLICATION NUMBERS

IA/520(CHE)/2022; IA/518(CHE)/2022

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215 IBA/454/2020  
IA/520(CHE)/2022  
IA/518(CHE)/2022

ORDER

The Applicant is represented by the Ld. Counsel Mr. Manivannan Venkatachalam and R5 is represented by the Ld. Counsel Mr. Goutham Ramvittal through video conferencing mode.

None appears on behalf of the R1, R2 and R3 which are committee of creditors and suspended directors.

None appears on behalf of the ICICI bank.

IA/520(CHE)/2022 has been filed by erstwhile IRP, who has since been changed, the prayer is also not correct.

Therefore, this IA/520(CHE)/2022 closed with liberty to file a fresh Application.

The new RP Mr. Kannan is at liberty pursue the matter in accordance with the law.

We also record the statement of Ld. Counsel Mr. Gautham Ramvittal for HDFC bank, who states that he is ready and willing to provide relevant documents which are in the custody.

The same is recorded.

Accordingly, this IA/520(CHE)/2022 stands **disposed off**.

IA/518(CHE)/2022:-

This Application has been filed by the erstwhile IRP and seeking extension of time. Now the RP has been changed.

The new RP is directed to re-look in the Application and file with fresh. It is noted that the COC resolution seeking extension of time that has not been enclosed with Application.

Therefore, this IA/518(CHE)/2022 stands **dismissed** with liberty.

The Applicant is permitted to file a fresh Application with liberty along with the COC meeting seeking resolution for extension of time.

-Sd-

[SAMEER KAKAR]  
MEMBER (TECHNICAL)

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-Sd-

[JUSTICE RAMALINGAM SUDHAKAR]  
(PRESIDENT)